

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
STARRED QUESTION NO : 8
(TO BE ANSWERED ON THE 25th November 2024)

AIRLINE BOMB HOAXES

*8. DR. SIKANDER KUMAR

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Government has decided to make amendment to Aircraft Act, 1934 in view of the number of hoax bomb threats to airlines;
- (b) if so, the details thereof;
- (c) whether any legal provision has been made for dealing specifically to prevent hoax threat to aircraft; and
- (d) the legislative actions which have been taken by Government to enable stringent punishment for aircraft bomb hoaxes?

ANSWER

MINISTER OF CIVIL AVIATION

(Shri Kinjarapu Rammohan Naidu)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (D) IN RESPECT OF RAJYA SABHA STARRED QUESTION NO. 8 FOR REPLY ON 25.11.2024 REGARDING AIRLINE BOMB HOAXES ASKED BY DR. SIKANDER KUMAR

(a) & (b): No amendment in Aircraft Act, 1934 is under consideration in the Government.

(c) & (d): As per Section 3(1)(d) of The Suppression of Unlawful Acts against Safety of Civil Aviation Act, 1982, if any person communicates such information which he knows to be false so as to endanger the safety of an aircraft in flight, the person shall be punished with imprisonment for life and shall also be liable to fine. Amendment in the above Act and in Aircraft (Security) Rules, 2023 is under consultation to make it more comprehensive as per evolving threats.
